

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT  
CHANDIGARH**

J/P

FAO NO. 2952 OF 2015

Ram Kali & Ors      Petitioner.....  
v/s  
Shyam Lal & Anr      Respondent.....

Respondent No. 1

Shyam Lal s/o Shri Ram singh r/o Village Kalawar, Tehsil and District  
Ambala (Driver and owner of Tata Ace vehicle bearing Temporary  
Registration No. HR-99-FRT-3229, Registration No. HR-37C-5130)

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **21.11.2019(A)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on  
25<sup>th</sup> Sep, 2019.

*Mena*  
*25/9/19*  
Superintendent (Judl.),  
For Registrar (Judicial)

*FD*  
*25/9/19*  
*clerk*